

**Succession Certificate.**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
TESTAMENTARY AND INTESTATE JURISDICTION

PETITION No. OF 19 .

(Title as in the Petition)

To

A. B.

Whereas you applied on the ..... day of ..... 19 for a certificate under Part X of the Indian Succession Act, 1925, in respect of the following debts and securities, namely:-

Debts

Serial No.	Name of debtor	Amount of debt including interest on the date of application for certificate	Description and date of instrument, if any, by which the debt is secured

Securities

Serial No.	Description			Market value of security on date of application for certificate
	Distinguishing number or letter or security	Name, title or class of security	Amount or par value of security	
			Total Rs.	Rs.

This certificate is accordingly granted to you and empowers you to collect those debts and to receive interest and dividends on and to negotiate or transfer those securities.

Witness ..... Chief Justice at Bombay aforesaid, this ..... day of ..... 19 .

By the Court,  
Prothonotary and Senior Master.

Sealer

The ..... day of ..... 19 .  
Advocate for .....